

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **14.09.2023** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Export - Import Bank of India
-Vs-
Indowind Energy Ltd

MAIN PETITION NUMBER : IBA/650/2020

(IA/MA) APPLICATION NUMBERS

IA/212(CHE)/2022; IA/213(CHE)/2022

ORDER

Applicant/Corporate Debtor is led by Ld. Senior Counsel Mr. E.Omprakash. Respondent is represented by Ld. Counsel Mr. T.Ravichandran.

Ld. Counsels for the parties submit that the matter has been settled.

It is stated that the CoC has not constituted yet.

It is also stated that there is stay of Hon'ble NCLAT, appropriate steps are being taken by the parties as the vacation of stay.

At joint request, list the applications on **16.10.2023** for reporting settlement / further proceedings.



(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MS



(SANJIV JAIN)
MEMBER (JUDICIAL)